## ASSAM ACT II OF 1941

## †THE CIVIL PROCEDURE (ASSAM AMENDMENT) ACT, 1941

[Published in the Assam Gazette of the 12th February, 1941.]

An Act to amend the Code of Civil Procedure, 1908

Whereas it is expedient to amend section 138 of the Code of Civil Procedure, 1908, in its application to Assam, Act V in the manner hereinafter appearing;

It is hereby enacted as follows:-

Short title.

1. This Act may be called the Civil Procedure (Assam

Amendment) Act, 1941.

Substitution tion for section 138 of Act V 1908.

2. For section 138 of the Code of Civil Procedure, Act Vo of new sec- 1908, in its application to Assam, the following section shall 1908. be substituted, namely:-

> "138. The High Court may, by notification in the official Gazette, direct with respect Power to High Court to require evidence to be

> to any Judge specified in the notification, or falling under a desrecorded in English. cription set forth therein, that in

> cases in which an appeal is allowed, he shall take down. or cause to be taken down, the evidence in the English language and in the form and manner prescribed."

<sup>\*</sup>For Object and Reasons, see Assam Gazette, Extraordinary, dated 14th November 1940. 1. Substituted by the A. O., 1950 for "Provincial."

<sup>†</sup>For Statement of Objects and Reasons, see Assam Gazette, Page 14, Part V, dated 21st Febru 1940.